

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P No. 2685 of 2013

Sachin Sharma @ Sachin Kumar @ Sachin Kumar Sharma
..... Petitioner(s).

Versus

1. State of Jharkhand
2. Ajay Kumar Singh Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Gorang Jajodia, Advocate
FOR THE STATE : Mr. Ashok Kumar, APP
FOR THE O.P NO.2 : Mr. Satish Kr. Deo, Advocate

06/24.06.2020

Counsel for the petitioner seeks permission to withdraw this application on the ground that charge-sheet has already been submitted in this case with a liberty to raise all points at an appropriate stage.

Since charge-sheet has already been submitted, considering the submission made by Mr. Gorang Jajodia on instruction from Mr. Sidharth Roy, counsel for the petitioner, this application stands dismissed with the aforesaid liberty.

(ANANDA SEN , J)